

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1510 of 2019**

**IN THE MATTER OF:**

**Srikanth Dwarakanath**  
**Liquidator of Surana Power Ltd.**

**...Appellant**

**Versus**

**Bharat Heavy Electricals Ltd.**

**...Respondent**

**Present:**

**For Appellant :**           **Mr. Puneet Singh Bindra and Ms. Simran Jeet,**  
**Advocates**

**For Respondent :**       **Mr. Punit Tyagi and Ms. Swastika Chakravarti,**  
**Advocates**

**O R D E R**

**16.01.2020**        Respondents are allowed to file reply-affidavit within a week.  
Rejoinder, if any, be filed within five days thereof.

Post the case 'for orders' on **5<sup>th</sup> February, 2020** within five cases. The  
appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice Bansilal Bhat ]  
Member (Judicial)

/ns/sk/